

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.108  
**CP(IB)/190(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Indian Bank ( Formally known as Allahabad Bank ) through RP .....Applicant

Anil Kashi Drolia)

V/s

.....Respondent

Navin Kumar Tayal Personal Guarantor of K- Lifestyle & Industries Ltd

**Order delivered on 21/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Jesal Singh, Advocate

For the Respondent :

**ORDER**

This case has been received by way of transfer from Court No. 2.

This Tribunal has already passed an order under Section 100 of the IBC, 2016 against the same personal guarantor in another CP (IB) No. 59 of 2021, on 03.01.2024.

Therefore, this **CP (IB)/190(AHM) 2022** is dismissed, with liberty to the applicant / financial creditor to approach the concerned RP to submit the claim, within the stipulated period as available as per law and rules thereunder.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**